

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.1378/93

New Delhi this the 25th day of November, 1993

Smt Aarti Goyal,
W/o Late Shri B.L. Goyal
R/o House No A/18, Amar Colony,
Lajpat Nagar IV
NEW DELHI-110 024.

... Applicant

(By Advocate Shri G.R. Matta)

Versus

1. Lt Governor,
Governor of National Capital Territory
of Delhi, through
the Chief Secretary,
5, Sham Nath Marg,
DELHI 110 054.
2. Director of Education,
Government of National Capital Territory
of Delhi, Old Secretariat,
Delhi 110 054.
3. Deputy Director of Education (South Distt),
Government of National Capital Territory
of Delhi
Defence Colony, New Delhi. ... Respondents

(By Advocate Shri D.N. Goburdhan)

ORDER (Oral)

(Hon'ble Shri J.P. SHARMA, Member (J))

The applicant is aggrieved by letter dated 28.12.1992 issued by Dy Director of Education, Delhi Administration over the temporary post of T.G.T. (English) but she has not been appointed to the post while the persons who are lower down in the merit list have been appointed. She has prayed for the relief for direction to the respondents to give her appointment on the basis of the merits she attained in the said examination of T.G.T. The applicant has also made a representation to the respondents, the copy of which is not annexed to the application, but the respondents in the reply filed, opposing grant of

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the reliefs, have admitted that the representation of the applicant for the redress of the grievance is pending with them for consideration.

2. The matter today came up for admission and the learned counsel for the Respondents Shri DN Goburdhan stated at the Bar that in the fitness of things that since representation of the applicant is still under consideration, the present application is premature.

3. The learned counsel for the applicant stated that he is prepared to withdraw the application provided the respondents dispose of the representation within the time, fixed in this order subject to the liberty to assail final order, if the applicant is still aggrieved by the ~~assail~~ same.

4. Taking all the facts, we permit the applicant to withdraw the application with the direction to the respondents to dispose of the application admitted to be pending with them, within 3 months from the date of this Order. Opportunity is granted to the petitioner to agitate the matter finally, if so advised in accordance with the law, if she is still aggrieved by the same. In the circumstances the parties to bear their own cost.

5. Application is dismissed at the admission stage itself.

Order Dasti.

(B.K. Singh)

Member(A)

J. P. Sharma

(J.P. Sharma)

Member(J)